

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 1 in &
Petition(s) for Special Leave to Appeal(C)..CC...5452/2000

(From the judgement and order dated 21/03/1997 in CWP 5851/96
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

VEENA CHIBBER

Petitioner (s)

VERSUS

ANIL SABHARWAL & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for permission to file SLP)
(Office report)

Date : 04/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. K.B. Rohtagi,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Permission to file SLP is granted.
Issue notice. Tag on with SLP9C) No.4762/1998.

.SP1

(Meenu Sethi)
Court Master

(Meena Trikha)
Court Master